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MCRC-43960-2025

# IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

### **BEFORE**

## HON'BLE SHRI JUSTICE ACHAL KUMAR PALIWAL ON THE 13<sup>th</sup> OF OCTOBER, 2025

## MISC. CRIMINAL CASE No. 43960 of 2025

## RAJA SHARIEF

Versus

## THE STATE OF MADHYA PRADESH

## Appearance:

Shri Sourabh Singh Thakur - Advocate for the applicant.

Shri Ritvik Parasar- G.A. for the respondent/State.

#### **ORDER**

This is second bail application filed on behalf of applicant under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023.

- 2. The applicant is in jail since 05.08.2024 in connection with Crime No. POR No. 237/2016 registered at P.S. State Tiger Strike Force, District-Jabalpur for the offence punishable under Sections 2(16), Section (36) read with (MP) Section 9, 39, 51, 52, 57 of the Wild Life Protection Act and Section 2(4)(kha) iii, 41 and 52 of Indian Forest Act.
- 3. As per the prosecution case, allegations against the present applicant and co-accused are that they habitually hunted sambar and other wild animals.
- 4. Learned counsel for the applicant submits that earlier bail application of applicant was dismissed on merits vide order dated 10.12.2024 passed in M.Cr.C. NO. 37748/2024. After dismissal of aforesaid, co-accused



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Aamir Ajeej has been released on bail by Hon'ble Apex Court vide order dated 04.09.2025 passed in SLP (Crl.) No. 11444/2025. Case of the applicant is identical to that of co-accused. The trial of the case will take considerable time. On above grounds, it is urged that on the ground of parity, applicant be released on bail.

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- 5. Learned counsel for the respondent/State, on the other hand, has opposed the application.
- 6. Looking to overall facts and circumstances of the case and on the ground of parity, I deem it proper to release the applicant on bail. Consequently, second bail application under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023 for grant of bail filed on behalf of applicant, stands allowed.
- 7. It is directed that applicant be released on bail on his furnishing a personal bond in the sum of Rs.15,000/- (Rupees Fifteen Thousand only) with one solvent surety in the like amount to the satisfaction of the trial Court, for his regular appearance before the trial Court during trial with a condition that he shall remain present before the concerned Court on all the dates fixed by it during trial. He shall abide by all the conditions enumerated under Section 480(3) of Bharatiya Nagarik Suraksha Sanhita, 2023.
- 8. This order shall be effective till the end of the trial. However, in case of bail jump and breach of any of the conditions of bail, it shall become ineffective.
- 9 . Soft copy of this bail order be sent immediately/forthwith to applicant through concerned jail Superintendent.



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- 10. M.Cr.C. stands allowed and disposed off.
- 11. Certified copy as per rules.

(ACHAL KUMAR PALIWAL) JUDGE

L.R.